

Rameshwar Nagar, Darbhanga (Bihar) started as a joint venture of the Governments of Bihar and Assam and some private individuals ;

(b) the time by which the Mill will start production ; and

(c) the total capital outlay on the Mill and its production capacity ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD): (a) Foreign collaboration agreement has been executed and arrangements have been made for the procurement of machinery, both indigenous and imported. Loans from Financial Institutions are also being negotiated

(b) The Assam unit is likely to go into production by December, 1973 and the Bihar Unit by early 1974.

(c) The total capital outlay has been estimated at Rs. 26.96 crores. The capacity of the mill is as follows :

	tonnes
Assam Unit : Pulp	36,000
Writing and Printing Paper.	27,000
Bihar Unit : Rag Pulp	4,500
Speciality Paper	13,500

Grant for Technicians Co-operatives In Kerala

2619. SHRI M. M. JOSEPH : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether any financial assistance has been given by the Government of India to the Kerala Government for the Technicians Co-operatives as share capital contribution ;

(b) if so, the amount asked for and the amount sanctioned ; and

(c) whether Government propose to grant the balance amount to the State Government ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD): (a) In order to assist educated unemployed the State Governments were asked to implement certain specified schemes within stipulated allocations which *inter alia* included Technicians Co-operatives. The scheme envisaged the reimbursement to the States of the actual expenditure incurred by them

during the financial year within the allocations made to them.

(b) The Kerala Government intimated an expenditure of Rs. 15.70 lakhs under scheme to assist educated unemployed which has already been sanctioned.

(c) Does not arise.

Loan to Kerala State Small Industries Corporation

2620 SHRI M. M. JOSEPH : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether any financial assistance has been sanctioned by the Government of India to the Kerala Government as a loan to Kerala State Small Industries Corporation for supply of machinery to industrialists on hire-purchase basis ;

(b) if so, the amount asked for and the amount sanctioned ; and

(c) the steps taken by Government to provide the balance amount to the State Government ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD):

(a) In order to assist educated unemployed the State Governments were asked to implement certain specified schemes within stipulated allocations which *inter alia* includes input of funds by States Governments in State Small Industries Corporation, wherever it exists, for supply of machinery to industrialists on hire-purchase basis. The Scheme envisaged the reimbursement to the States of the actual expenditure incurred by them during the financial year within the allocations made to them.

(b) The Kerala Government intimated an expenditure of Rs. 15.70 lakhs under Scheme for educated unemployed which has already been sanctioned.

(c) Does not arise.

Applications from Orissa for Licences

2621. SHRI P. GANGADEB : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) the number of applications for industrial licences received from Orissa and the licences granted during the last three years ; and

(b) the number of industries set up there during the period ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD): (a) 80 applications for industrial licences were received from Orissa, and 15 licences were granted, during the last three years, i. e., 1969 to 1971.

(b) It has been observed that, in practice, the setting-up of a new undertaking takes about two to three years, after issue of the industrial licence. The parties, to whom licences have been issued from 1969, onwards, are believed to be engaged in the process of setting-up their undertakings in most cases.

Powerful Transmitters for A. I. R.

2622. **SHRI S. M. BANERJEE:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether more powerful transmitters have been requisitioned to make All India Radio more powerful so as to obviate disturbances created by some of the countries; and

(b) if so, the salient features of this new planning?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY): (a) The problem is not so much of disturbances created by other countries, but of our being able to cover effectively as much of the country, including the border areas as possible, and of projecting the image of the country abroad through the External Services.

(b) The Fourth Plan objectives in this field are:

- (i) Extension of medium wave coverage in the country to about 80% of the population of each State.
- (ii) Extension of coverage to the border areas.
- (iii) Development and strengthening of external services.

Non Payment of Wages to Temporary Central Government Employees who Participated in 1968 Strike

2623. **SHRI S. M. BANERJEE:** Will the PRIME MINISTER be pleased to state:

(a) whether temporary Central Government employees in Kerala State who

participated in 1968 strike, have been paid their full wages in accordance with the judgement of the Supreme Court;

(b) whether the temporary employees in other parts of the country have not yet been paid and if so, the reasons for this discrimination; and

(c) whether Government are considering the matter and if so, when a final decision is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) to (c). It is presumed that the Member is referring to the judgement of the Supreme Court in Civil Appeal No. 1706 (N) of 1971 dated the 18th February, 1972. If so, the decision of the Supreme Court in that case has been implemented. Similarly the judgements of the Kerala High Court in respect of the termination of services of temporary employees are also being implemented. So far as other temporary employees are concerned, the matter came up for consideration at the last meeting of the National Council set up under the Joint Consultative Machinery, which was held on the 24th March, 1972. In the light of the discussion in that Council, the matter is being examined further.

Projects of Indian Institute of Mass Communication

2624. **SHRI P. A. SAMINATHAN:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the broad features of the projects on Family Planning Communication, Motivation for Family Planning and Motivation Study of Children's Films processed by the Indian Institute of Mass Communication during 1970-71; and

(b) the projects undertaken by the Institute during 1971-72?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) During the year 1970-71, the Indian Institute of Mass Communication processed proposals for two research projects on (1) Family Planning Communication and Motivation for Family Planning and (2) Motivation Study of Children's Films, the broad features of which were as